

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2535
TO BE ANSWERED ON 03.01.2018

ALLOCATION OF POWER FROM KNPP

2535. SHRI K. PARASURAMAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the State Government of Tamil Nadu has requested the Government for additional allocation of power from Kudankulam Nuclear Power Plant (KNPP);
- (b) if so, the details thereof;
- (c) whether any action has been taken to allocate the entire 2000 m.w. for Tamil-Nadu from the phase 3 and phase 4 of the said power plant; and
- (d) if so, the action taken or proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a)&(b) In March & April 2012, before the start of operation of Kudankulam Unit-1, the then Hon'ble Chief Minister of Tamil Nadu had written to the then Hon'ble Prime Minister seeking allocation of entire power from Kudankulam Nuclear Power Plant (KKNPP). The Union Government had then made an additional allocation of 100 MW from the unallocated quota of Unit-1 to Tamil Nadu. The present allocation to Tamil Nadu (including unallocated share) from KKNPP 1&2 (2000 MW) is about 1150 MW.
- (c)&(d) The power to be generated by KKNPP 3&4 (2 X 1000 MW) on its completion would be allocated to the beneficiary States and Union Territories in the electricity region by the Ministry of Power in accordance with formula for allocation of power which is being treated as guidelines from April, 2000.
